

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5193/2023

(Arising out of impugned final judgment and order dated 16-03-2023 in CRLA No. 1837/2021 passed by the High Court Of Judicature At Allahabad)

PHOOL CHANDRA YADAV

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.83447/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.83446/2023-EXEMPTION FROM FILING O.T.)

Date : 01-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Devadatt Kamat, Sr. Adv.
Mr. S. P. M. Tripathy, Adv.
Mr. P. S. Sudheer, AOR
Mr. Rishi Maheshwari, Adv.
Ms. Anne Mathew, Adv.
Mr. Bharat Sood, Adv.
Ms. Shruti Jose, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable in four weeks.

(HARSHITA UPPAL)
SENIOR PERSONAL ASSISTANT

(MATHEW ABRAHAM)
COURT MASTER (NSH)